

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-470(ND)/2017

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2019**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	<b>Present for the Petitioner:</b>	Ms. Shivani Kadam and Mr. Kinshuk Chaterjee, Advocates		
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	<b>Present for the Respondent:</b>	None		
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**ORDER**

CA 73/2019 has been filed by the RP bringing on record the resolution passed by the COC to pray for extension of another 90 days. It is being submitted by the Ld. Counsel for the RP that after exclusion of 143 days in terms of order dated 14<sup>th</sup> January, 2019 of this Bench, the 180 days shall expire on 26<sup>th</sup> January, 2019. Since the CIR process is in progress, a decision has been taken by the COC to pray for extension for another 90 days. The resolution passed by the COC has been annexed with this application. In view of the status report filed, this Bench extends the period of CIR period by another 90 days.

CA 73/2019 stands disposed off.

It has also been pointed out by Ld. Counsel for RP that they had not received any cooperation from the Ex-Directors.

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Notice of their application be effected on the Ex-Directors to be present in court on 31<sup>st</sup> January, 2019. Dasti.

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**(V. K. Subburaj)**  
**Member (T)**

sd

**(Ina Malhotra)**  
**Member (J)**